

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
(DEPARTMENT OF COMMERCE)

LOK SABHA
UNSTARRED QUESTION NO. 3373
TO BE ANSWERED ON 23rd MARCH, 2022

EXPORT PROMOTION

3373. SHRI KOMATI REDDY VENKAT REDDY:

Will the Minister of **COMMERCE & INDUSTRY** (वाणिज्य एवं उद्योग मंत्री) be pleased to state:

- (a) whether the Government is encouraging Export Promotion and if so, the details thereof and if not, the reasons therefor;
- (b) whether the Special Economic Zones Act is likely to be replaced with a new legislation that will enable the States to become partners in 'Development of Enterprise and Service Hubs' to cover all large existing and new industrial enclaves to optimally utilise available infrastructure and enhance competitiveness of exports; and
- (c) if so, the details thereof and progress made till date and if not, the reasons for not providing encouragement to industrial enclaves?

ANSWER

वाणिज्य एवं उद्योग मंत्रालय में राज्य मंत्री (श्रीमती अनुप्रिया पटेल)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY
(SMT. ANUPRIYA PATEL)

(a): Government is encouraging and promoting Indian exports in international markets and initiate suitable interventions from time to time. The key schemes/interventions taken are:

1. Market Access Initiative (MAI) Scheme provides assistance to Export Promotion Organizations/Trade Promotion Organizations/National Level Institutions/ Research Institutions/Universities/Laboratories, Exporters etc., for enhancement of exports through accessing new markets or through increasing the share in the existing markets.
2. 'Transport and Marketing Assistance (TMA) for Specified Agriculture Products' provides assistance for the international component of freight, to mitigate the freight disadvantage for the export of agriculture products, and marketing of agricultural products, is under implementation.

3. Assistance to the exporters of agricultural products is also available under the Export Promotion Schemes of Agricultural & Processed Food Products Export Development Authority (APEDA), Marine Products Export Development Authority (MPEDA), Tobacco Board, Tea Board, Coffee Board, Rubber Board and Spices Board.
4. 'Districts as Export Hubs Initiative' for products and services with export potential have been identified in all districts of the country.
5. Trade Infrastructure for Export Scheme (TIES) provides assistance to Central and State Government agencies for creation of appropriate infrastructure for growth of exports.
6. Remission of Duties and Taxes on Exported Products (RoDTEP) provides remission of Central, State and Local duties/taxes/levies which are incurred in the process of manufacture and distribution of exported products, but are currently not being refunded under any other duty remission scheme.
7. Common Digital Platform for Certificate of Origin to facilitate trade and increase FTA utilization by exporters.
8. 12 Champion Services Sectors have been identified for promoting and diversifying services exports by pursuing specific action plans.
9. Active role of EPCs, Commodity Boards and Indian missions abroad towards promoting India's trade, tourism, technology and investment goals has been enhanced.

(b)& (c): Bringing in a new legislation to replace the extant SEZ law would involve consultations with Central Government Ministries/ Departments, State Governments as well as relevant stakeholders. The details of the new legislation will take into consideration the consultations held.
